

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

10

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 30/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/87/(IB)/2017
NAME OF THE PETITIONER(S) : PRAKASH PARCEL SERVICES LTD
NAME OF THE RESPONDENT(S) : LOGOS INDUSTRIES PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	POHAR RAJASEKARAN	Counsel for Petitioner	RW.R
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ORDER

Counsel for Petitioner present. As per the order dated 13.07.2017, Counsel for the Petitioner was directed to send private notice to the Directors of the Corporate Debtor. Pursuant to which, they have sent the notice by way of speed post on 26.08.2017. Notice has been delivered as reflects from the delivery tack report. The proof of the same is filed with the affidavit. In spite of the service of the notice, there is no representation on behalf of the Director, viz., Mr. Antony Joseph. In view of this, the ROC is directed to file the status report in the matter within two weeks. Therefore, **Registry** is directed to issue notice to ROC for submission of the status report in relation to the Corporate Debtor. Put up on **21.09.2017 at 10.30 A.M.**

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(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

—sd—
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)